CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.307/MP/2024

: Petition under Section 79 of the Electricity Act, 2003 along with Subject

Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreement dated 24.5.2018 on account of force majeure events and

seeking consequent relief thereto.

Petitioners : Inox Green Energy Services Limited (IGESL) and Ors.

Respondent : Solar Energy Corporation of India Limited (SECI)

Petition No.308/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 along with

> Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreements dated 28.12.2018 on account of force majeure events

and seeking consequent relief thereto.

Petitioners : Inox Green Energy Services Limited (IGESL) and Ors.

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Mayank Bughani, Advocate, IGESL

> Ms. Ritika Singh, Advocate, SECI Ms. Somya Sahni, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought ten days' time to file rejoinder(s) in the matters. Considering the said request, the Commission permitted the Petitioners to file their rejoinder(s) within two weeks.

2. The matters will be listed for hearing on **26.6.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)